

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.78297 of 2018

(Arising out of Order-in-Appeal No.348/S.Tax II/Kol/2018 dated 17.05.2018 passed by Commissioner (Appeals I) of CGST & Central Excise, Bolpur)

M/s Superintendence Company of India (P) Limited
(7G, Everest House, 46C, Chowringhee Road, Kolkata-700071)

Appellant

VERSUS

Commissioner of CGST & Central Excise, Kolkata South
(180, Shantipally, Rajdanga Main Road, Kolkata-700107)

Respondent

APPEARANCE :

Shri S.K.Goel, Chartered Accountant for the Appellant
Shri Argho Mukherjee, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

FINAL ORDER NO.77562/2025

DATE OF HEARING : 17 OCTOBER 2025

DATE OF DECISION : 17 OCTOBER 2025

Per Ashok Jindal :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and pray for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

(Ashok Jindal)
Member (Judicial)

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